

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

D.A. 279/94

Monday, this the 19th day of September, 94.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER.

- 1 S. Thankamma, Ex Casual Labourer,
Parangimavila Veedu,
Thalerikonam, Naruvamood P.O,
Trivandrum District.
- 2 C. Radha, Panavila Phtuenveedu,
Thalayar Konam, Naruvamood,
Trivandrum.
- 3 R. Suseela, Parangimavila Veedu,
Thalayarkonam, Naruvamood,
Trivandrum.
- 4 S. Ambili, Chemmannilkuzhi Puthenveedu,
Naruvamood, Trivandrum.
- 5 P. Suseela, Parangimavila Puthenveedu,
Thalayarkonam, Naruvamood,
Trivandrum.

.. Applicants

By Advocate Mr R Santhoshkumar.

Vs.

- 1 Union of India through the
General Manager, Southern Railway,
Madras-3.
- 2 The Divisional Personnel Officer,
Southern Railway, Trivandrum- 14.

.. Respondents.

By Advocate Mr P.A. Mohammed.

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek a declaration that they are
entitled to be absorbed with effect from 31.12.83. Ancillary
reliefs are also sought.

2. In para 5 of the reply statement, it is stated:

".....names of applicants may be within the
seniormost 36 so that on approval of the
list by the Divisional Railway Manager

they can be considered for absorption in Group-D category against Scheduled Caste shortfall as on 31.3.93. The list is still under finalisation..."

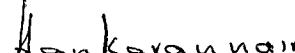
3. We record the submission. We direct respondents to finalise the list within four months from today. The time limit will be faithfully adhered to.

4. Application is disposed of as aforesaid. No costs.

Monday this the 19th day of September, 1994.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN